ITEM NO.40 COURT NO.13 SECTION XII-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.7015/2022

[Arising out of impugned final judgment and order dated 21-09-2021 in IA No. 5/2020 passed by the High Court for the State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO OPERATIVE SOCIETY Petitioner(s)

VERSUS

B. MAHESH & ORS. Respondent(s)

(IA No. 41214/2025 - INTERVENTION APPLICATION, IA No. 82687/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 49669/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES & IA No. 48785/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Dushyant Dave, Sr. Adv.
Mr. P. B. Krishnan, Sr. Adv.
Mr. Kumar Shashank, Adv.
Mr. Nivesh Kumar, AOR
Mr. Piyush Tonk, Adv.

For Respondent(s) :

Mr. B. Shravanth Shanker, AOR
Ms. Prerna Robin, Adv.
Mr. Shivam Kunal, Adv.
Mr. B. Yeshwanth Raj, Adv.

Mrs. Bela Maheshwari, AOR

Mr. Arjun Vinod Bobde, Adv.
Mr. Rajat Joseph, AOR
Mr. Sarthak Bhatia, Adv.
Ms. Avinash Kaur, Adv.
Ms. Tanshi Bharti, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed for by the learned Senior counsel appearing for the petitioner, list the matter on 23-7-2025 on top of the list.

Signature Not Verified
Digitally signed by VISHAL ANAND
Date: 29.04.2025 18:02:12 IST
Reason:

(VISHAL ANAND) (POOJA SHARMA)

ASTT. REGISTRAR-cum-PS COURT MASTER (NSH)